



The Assam Borstal Institution (Repealing) Act, 2022

Act No. 15 of 2022

Keywords:

Repeal and savings

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 20th May, 2022

No. LGL200/2021/20.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 17th May, 2022 is hereby published for general information.

ASSAM ACT NO. XV OF 2022

(Received the assent of the Governor on 17th May, 2022)

THE ASSAM BORSTAL INSTITUTION
(REPEALING) ACT, 2022

AN ACT

to repeal the Assam Borstal Institution Act, 1968.

Whereas it is expedient to repeal the Assam Borstal Institution Act, 1968.

Assam Act
No. I of
1969

It is hereby enacted in the Seventy-third Year of the Republic of India, as follows :-

Short title, extent and commencement	1.	(1) This Act may be called the Assam Borstal Institution (Repealing) Act, 2022.
		(2) It extends to the whole of Assam.
		(3) It shall come into force at once.

Repeal and
savings

2.	(1) The Assam Borstal Institution Act, 1968 is hereby repealed.
	(2) Notwithstanding such repeal of the Act as mentioned in sub-section (1) above, anything done or action taken or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act, so repealed, before the date of commencement of this repealing Act, shall be deemed to have been validly done or taken under the repealed Act.

Assam Act
No. I of
1969

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.